

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

Regn.No. OA 921/1993

Date of decision: 29.04.1993

Shri Kanwar Pal Singh

...Applicant

Versus

Union of India & Others

...Respondents

For the Applicant

...Shri B.K. Batra, Counsel

For the Respondents

...None.

**CORAM:**

**THE HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN**  
**THE HON'BLE MR. S.R. ADIGE, ADMINISTRATIVE MEMBER**

1. To be referred to the Reporters or not?

**JUDGMENT (ORAL)**

(of the Bench delivered by Hon'ble Mr.  
Justice S.K. Dhaon, Vice-Chairman(J))

- The petitioner alleges to be a casual labourer. He has come to this Tribunal with the principle prayer that the respondents may be directed to reinstate him in service. The <sup>other</sup> ordinary plea is that the respondents should reengage him as casual labour (motor mistry).
2. The learned counsel for the petitioner stated at the Bar that there is a comprehensive scheme drawn up by the Railways. The petitioner fulfils the requirement

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3) <sup>of</sup> ~~in accordance with~~ that Scheme, it is alleged

3. The authority concerned shall examine the case of the petitioner in the light of the Scheme and give decision as expeditiously as possible but not beyond a period of 3 months from the date of presentation of a certified copy of this order by the petitioner before him. If he decides to reject his case, he shall give reason.

4. With these directions this petition is disposed of finally at the admission stage itself. There shall be no order as to costs.

*S.R. Adige*  
(S.R. ADIGE)  
MEMBER (A)  
29.04.1993

*S.K. Dhaon*  
(S.K. DHAON)  
VICE CHAIRMAN  
29.04.1993

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